

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:26
ANSWERED ON:18.02.2003
SUBLETTING OF GOVERNMENT ACCOMMODATION
RAMESH CHAND TOMAR

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the number of cases of sub-letting of the Government accommodation detected during the last three months, colony-wise, quarter-wise;
- (b) whether the hearing of such cases is done by the officers of the Law Ministry;
- (c) if so, the number of cases of sub-letting came for hearing during the last two years and the number of cases pending at present;
- (d) whether some quarters which were found to be sublet during the checking were restored to the allottees of these quarters after some time;
- (e) if so, the reasons therefor alongwith the number of such quarters alongwith their quarter numbers and locations;
- (f) whether the allottees who were earlier absolved of charges of sub-letting have been found involved in sub-letting as detected during the fresh checking; and
- (g) if so, the names of such allottees, their quarter numbers alongwith colony-wise details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI RADHAKIRISHNAN)

(a): Number of cases detected sublet during surprise checks during the last three months is indicated in the statement enclosed as Annexure.

(b)&(c): Hearing is done by the Officers of the Directorate of Estates as per prescribed procedure under the Allotment Rules. The officers of the Law Ministry, as Estate Officer, are exercising the powers of quasi-judicial authorities under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Accordingly, during the last two years, 1708 cases came up for hearing and finalised and 911 cases are at different stages of hearing.

(d)to(g): Where prima facie cases of subletting are suspected, the same is established after issuing Show Cause Notice to the allottee concerned. Some times, for want of adequate documents and supportive evidence, it becomes difficult to clearly establish the case as one of subletting. Accordingly, during the past three months after re-appraisal of facts and circumstantial evidence of the case, quarter No. D-499, Mandir Marg has been restored to Shri K.M.Nigam by withdrawing the cancellation Order. However, during fresh checking, the quarter has again been reported 'sublet'. Therefore, action against the allottee has been initiated again as per Allotment Rules.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 26 FOR 18.2.2003

STATEMENT INDICATING THE NUMBER OF QUARTERS SUSPECTED SUBLET BY DIRECTORATE OF ESTATES DURING THE LAST THREE MONTHS FROM 1.11.2002 TO 31.1.2003

SL.NO. LOCALITY NO. OF QUARTERS DETAILS OF QUARTERS

1.	DIZ Area 71/180, Sector-III 89-H, Sector-IV	3	67/117, Sector-III
2.	Kidwai Nagar D-509	3	D-508

D-552

3.	Lancer Road 179	2	137
4.	Laxmibai Nagar	1	1913
5.	Minto Road A-461 C-167	3	A-9
6.	Mandir Marg	1	D-499
7	M.B. Road 670, Sector-VII	2	59-A, Sector-IV
8.	Mohd. Pur	1	94
9.	Nauroji Nagar	1	F-154
10.	Netaji Nagar	1	D-734
11.	R.K. Puram	1	1078, Sector-VIII
12.	Sadique Nagar	1	600, Sector-II
13.	Sarojini Nagar L-149 G-616 B-150	4	L-143
14.	Timarpur 662, Sector-IV 29 694, Sector-IV Z-904 Z-993	5	309, Sector-IV